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পঞ্জীভুক্ত নম্বৰ ক ১২

Registered No. A-12

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# THE ASSAM GAZETTE

অসাধাৰণ

## EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

## PUBLISHED BY AUTHORITY

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No. 101 Dispur, Saturday, 5th April, 1997, 15th Chaitra

1919 (S. E.)

**GOVERNMENT OF ASSAM**

**ORDERS BY THE GOVERNOR**

**LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH**

**NOTIFICATION**

The 5th April 1997

No.LGL.119/93/226.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. IX OF 1997.

(Received the Assent of the Governor on 4th April, 1997)

THE ASSAM DISTRICTWISE POPULATION PATTERN REFLECTION IN SERVICES (IN CLASS III AND CLASS IV POSTS) (AMENDMENT) ACT, 1997.

AN  
ACT

further to amend the Assam Districtwise Population Pattern Reflection in Services (in Class III and Class IV Posts) Act, 1994.

Preamble. Whereas it is expedient further to amend the Assam Districtwise Population Pattern Reflection in Services (in Class III and Class IV Posts) Act, 1994, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XXIX  
of 1994.

It is hereby enacted in the Forty-eight Year of the Republic of India as follows:—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Assam Districtwise Population Pattern Reflection in Services (in Class III and Class IV Posts) (Amendment) Act, 1997.

(2) It extends to the whole of Assam.

(3) It shall come into force at once.

Amendment  
of Section 6.

2. In the principal Act, in sub-section (1) of Section 6, the word "exclusively" occurring after the words, "Additional Chief Secretary" shall be deleted.

M. K. DEKA,  
Secretary to the Govt. of Assam,  
Legislative Department.

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